

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 2878 - JK (LD) of 2025

DATED:- 11 - 03 - 2025

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

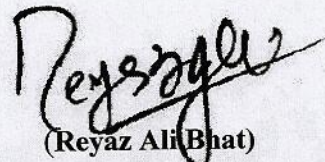
Secretary to Government

Dated 11.03.2025

No:-LAW-OIC/03/2025

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation, Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No. 2878– JK (LD) of 2025 dated 11.03.2025

S No	Title of the Case	OIC
1	Case titled DR. ADITI SHARMA V/S U.T. OF J&K & ORS. in O.A. No.1105/2024.	Smt. Rakhi Kaloo, Administrative Officer, IGGDC, Jammu.
2	Case titled Sana Kulsum Naqashbandi Versus Health and Medical Education Department and Anr. in O.A/916/2024.	Dr. Mohammad Maqbool Dar, HOD, Psychiatry, GMC-Srinagar.
3	Case titled C. L. Sons & anr. Versus Union Territory of J&K & others in WP (C) No. 38/2025.	Mr. Sanjay Sharma, Dy. Director (Dentistry), Health Services Jammu, Phone No. 8716888000, E-Mail: <u>sanjay1200@gmail.com</u>
4	Case titled Rohit Mukul Versus U.T of J&K THROUGH DRUG INSPECTOR ZONE VI SRINAGAR in CRM (M) No. 785 of 2024.	Ms. Reema Ghizala, Assistant Controller Drug, Kashmir Phone No. 9149438887.
5	Case titled Ishfaq Chopan Versus Health and Medical Education Department and Anr. in O.A. No. 09/2025.	Mr. Fayaz Ahmad Bhat, Administrative Officer.